CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

CCP No. 11/2011 in Original Application No. 497/2010

This, the 12th day of September, 2011

HON'BLE JUSTICE ALOK KUMAR SINGH, MEMBER (J) HON'BLE SHRI S.P. SINGH, MEMBER (A)

- Om Prakash Shukla aged about 49 years son of late Amber Prasad Shukla, r/o M/473,Sector D-1, LDA Colony, Kanpur Road, Lucknow.
- 2. Anil Kumar Kuril aged about 44 years son of late Tulsi Ram , r/o 290/5, Pandey Ka Talab, Bulaki Adda, Lucknow.
- 3. Mahesh Prasad aged about 40 years son of late Sant Ram r/o 416/23, Dila Ram Ki Baradari, Choupatiya, Chowk, Lucknow.
- 4. Suresh Chandra aged about 58 years son of late Kishan Lal r/o Plot No. 13, Gokul Nagar, Kanchanpur Kandawa, DLW Varanasi.
- 5. K.K.Srivastava aged about 56 years son of I.N. Srivastava r/o Plot No. 5, Navodit Nagar (ext.) Mammoorganj, Varanasi.
- 6. D.C. Roy, aged about 56 years son of late P.C. Roy, R/o C-21/89, Clahuraveer, Varanasi.

Applicants.

By Advocate: None

Service Contraction

Versus

Mr. Jogesh Singh Sondhi, Divisional Railway Manager, Northern Railway, Lucknow

Respondents.

By Advocate: Sri Amar Nath Singh Baghel for Sri M.K.Singh

ORDER (Dictated in Open Court)

By Hon'ble Shri Justice Alok Kumar Singh, Member (J)

List revised. No body is responding for the applicant.Sri

Amar Nath Singh Baghel for Sri M.K. Singh for respondents.

2. Learned brief holder points out that as would be evident from the perusal of compliance report, the substantial compliance has already been made by passing a reasoned order on 11.5.2011 in compliance of this Tribunal's order passed on 2.12.2010 in O.A.no. 497/2010. He submits that nothing remains to be complied with. Probably that is the reason for absence of the applicant. Be that as it may.

3. As the compliance has already been made, this contempt petition stands disposed of in full and final satisfaction. Notice stands discharged.

(S.P.Singh)
Member (A)

(Justice Alok Kumar Singh)

Member (J)

HLS/-